

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR RAJESH KUMAR GOEL

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 1529/2018

PAWAN KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

WITH

SLP(Cr1) No. 10211/2017 (II)

Date : 12-10-2018 This petition was called on for hearing today.

For Petitioner(s)

Dr. Surender Singh Hooda, AOR

For Respondent(s)

Mr. Rajeev Kumar Dubey, Adv.
Mr. Kamlendra Mishra, AOR

UPON hearing the counsel the Court made the following

O R D E R

SLP(Cr)No. 1529/2018

As per office report, service is complete qua respondent No.1 but no one has entered appearance on his behalf. However, Mr. Kamlendra Mishra, Ld.counsel undertakes to appear for the above respondent. He seeks and is given two weeks' time to file vakalatnama and four weeks' time to file counter affidavit. Ld.counsel for the petitioner is directed to provide copy of pleadings to the above respondent within one week after filing vakalatnama.

Await return of service of notice already issued to the respondent No. 2.

SLP(Cr1) No. 10211/2017

Respondent No.1 has already filed counter affidavit.

As per postal tracking report qua respondent No.2, the remarks indicates that "door locked". Ld.counsel for the petitioner shall, within a period of four weeks, file the fresh particulars of the above respondent and he shall also take fresh steps for the service of notice to him within the same period.

List the matter again on 12.12.2018.

RAJESH KUMAR GOEL
Registrar

SB